

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

(MP) CP(IB) 84 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT
AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2021**

Name of the Company: India Infoline Home Finance Ltd
V/s
Horizon Projects (Indore) Pvt Ltd

7 of the Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Mr. S. H. Shevade, Advocate appeared for the Financial Creditor.

On perusal of the record, it is found that, notice was issued to the Respondent(s) through Registry, the same is returned with postal remark "left without instruction", hence, the Petitioner as well as Registry is directed to issue **fresh Notice** to the Respondent(s).

In the event of non-appearance from the side of the Respondent, the matter shall be proceeded for Ex-parte. The Petitioner as well as Registry is also directed enclosed the copy of the order a.w. notice.

The Petitioner is at liberty to serve notice by way of e-mail to all the Directors.

List the matter on 15.04.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 5th day of March, 2021.